

cent. However, according to the import statistics so far available, the import of Ferro-Chrome, low carbon, during April, 1980-November, 1980 was 2 MT.

(c) No information about the production and demand of this particular specification is known. However, indigenous production cannot meet full demand

(d) A suggestion has been received for restricting the import of this item, and is being examined in connection with the formulation of Import Policy for 1982-83.

#### Filling up of Posts in Central Trade Service

5377. SHRI SATISH PRASAD SINGH: Will the Minister of COMMERCE be pleased to state:

(a) whether there are a large number of posts in the Grades I and II of the Central Trade Service which have been filled up on *ad hoc* basis;

(b) when there is an organised regular service, the reasons why such *ad hoc* postings are needed;

(c) whether it is a fact that there are a large number of officers in the Import and Export Trade Control Organisation who have not yet been confirmed in the posts though they have put in over 5 to 15 years of service in the grades; and

(d) whether even after formation of Central Trade Service, promotion from Class I to another Class I post is given on the basis of DPC which is not the practice in other Central Services?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) and (b). Some posts in Grades I & II of the Central Trade Service have been filled on *ad hoc* basis by promotion. These appointments were made pending notification of certain amendments to the Recruitment Rules.

(c) Action has already been initiated to make regular appointments and to confirm the eligible officers in the appropriate grades. It is hoped to take decisions in this regard in the near future.

(d) According to the provisions of the Central Trade Service (Group A) Rules, 1977, promotions are made only on the recommendations of the Selection Committee appointed for the purpose.

#### Jobs for Handicapped Persons in NTC

5379. SHRI RAM VILAS PASWAN: Will the Minister of COMMERCE be pleased to state:

(a) the number of handicapped persons offered jobs by NTC Limited during the Year of the handicapped; if none, the reasons therefor; and

(b) whether N.T.C. received any request from handicapped persons for employment during the Year of the Handicapped; if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) and (b). The N.T.C. including Subsidiaries employed 325 physically handicapped persons during the relevant period and 1074 upto 31-12-1981. The N.T.C. subsidiaries were also awarded several National Awards for providing employments to physically handicapped persons including the one on 27th March 1981 to N.T.C. (APKK&M). There is no central record of applications received from physically handicapped for employment with N.T.C.

#### Quotations for Transportation of Sugar

5380. SHRI BALASAHEB VIKHE PATIL: Will the Minister of COMMERCE be pleased to state:

(a) the port-wise/region-wise position of quantity of sugar released, delivered as well as transport charges for shipment as on 1 March, 1982;

(b) whether S.T.C. invited any quotations from factories as well as transporters for transport charges from factories to respective ports;

(c) if so, what are the details of the charges quoted by factories and transporters; and

(d) how the selection of transporters was made?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) A statement at Annexure I is laid on the Table of the House. [Placed in Library. See No. LT—3749/82].

(b) Yes, Sir.

(c) Statements at Annexures II and III are laid on the Table of the House. [Placed in Library. See No. LT—3749/82].

(d) The contracts for transport were awarded on the basis of lowest quotations.

#### Indian Projects approved by Sri Lanka Government

5381. SHRI K. T. KOSALRAM: Will the Minister of Commerce be pleased to state:

(a) the names of 37 Indian project proposals with a total investment of

Rs 1200 millions that have approved Sri Lanka Governments.

(b) the names of four other projects approved for free trade zone, and

(c) in how many of these projects, buy-back agreement has been entered into?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) and (b). A list of Indian projects in Sri Lanka which have been approved both by the Government of Sri Lanka and the Government of India, is given in the attached statement. The investment involved in these projects and an indication as to the location of two of them in the Free Trade Zone, is also given in the attached statement. Authentic information regarding Indian project proposals approved only by the Government of Sri Lanka is not available.

(c) Information regarding specific buy-back agreement is not available.

#### Statement

Equity in SL. Rs. 000

S.No.	Name of Indian party	Field of collaboration	Equity	Whether located in free trade zone
1	2	3	4	5
1	M/s. Jay Engineering Works, Calcutta.	Sewing machines & electric fans	1000	
2	M/s. Bhor Industries Ltd., Bombay.	PVC leather cloth	681	
3	M/s. Swastic Glass Works, Chandra-	Glass & Glassware	1000	
4	M/s. Dujodwala Industries, Bombay.	Synthetic resins	1087	
5	M/s. Colour-Chem Ltd., Bombay.	Pigment emulsions	6000	
6	M/s. Birla International Pvt. Ltd., Bombay.	Canvas footwear	30000	Yes
7	M/s. M.S. Consultants Pvt. Ltd., Bangalore.	Cotton yarn hosiery project	8000	Yes
8	M/s. Indian Hotels Co. Ltd., Bombay.	Hotel	231800	